

[Mr. Speaker]

will not go to the Press at all is to say the impossible.....(Interruptions.) it has been coming bit by bit, so many times. There will also be a discussion on this Plan. So many Members of the Planning Commission, committees and the Sub-committees all met and it has all come in the Press now and then.

श्री रवि राय (पुरी) : पहले लोक सभा में भ्राना चाहिए था ।

श्री मधु लिमवे : अध्यक्ष महोदय, एक बात की धोर ध्यान दिया जाए कि एन० डी० सी० का कोई आफिशल स्टेटस नहीं है ।

MR. SPEAKER : The Prime Minister will lay it on the Table of the House.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I lay on the Table a copy of the "Fourth Five Year Plan 1969—74—Draft."... (Interruptions)

SHRI S. M. BANERJEE : What about the notes of some Chief Ministers ?

SHRIMATI INDIRA GANDHI : ...and an attached brief note... [Placed in Library. See No. LT—823 /69. (Interruptions)]

MR. SPEAKER : I shall allow a discussion.

REPORTS OF THE INDIAN DELEGATION TO THE TWENTY-FIRST WORD HEALTH ASSEMBLY HELD AT GENEVA IN MAY, 1968

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : On behalf of Shri K. K. Shah I lay on the Table a copy of the Report of the Indian Delegation to the Twenty-first World Health Assembly held at Geneva in May 1968. [Placed in Library. See No. LT—824 /69].

श्री जार्ज करनेन्डीज : अध्यक्ष महोदय

मेरा व्यवस्था का प्रश्न है । हेल्थ मिनिस्टर के बयान पर मेरा व्यवस्था का प्रश्न है ।

MR. SPEAKER : Shri Fernandes has had his say and must resume his seat. There are other hon. Members who want to participate. Shri Mukerjee.

SHRI H. N. MUKERJEE (Calcutta North-East) : I only wanted to ascertain if it was fair to the House and to say that as soon as ever it was possible to have the chance of discussing it we must do so because of certain reports circulated in the Press.

MR. SPEAKER : He wants only a discussion. We agree to discuss it ; we have always discussed it.

श्री जार्ज करनेन्डीज ; ग्राइटम 4 पर मैं ने व्यवस्था उठाई थी, आपने मुझे सुना ही नहीं ;

इस व्यवस्था के सम्बन्ध में मेरा आपसे निवेदन है कि आप जरा इस ग्राइटम को पढ़ें :

"Shri K. K. Shah to lay on the Table a copy of the Report of the Indian Delegation to the Twenty-first World Health Assembly held at Geneva in May, 1968."

एक साल पहले डब्ल्यू० एच० प्रो० के कांस्टीट्यूशन के आधार पर जो वर्ल्ड हेल्थ असेम्बली जेनेवा में हुई इसमें देश का एक प्रतिनिधि भंडल गया था । एक वर्ष के बाद उसकी रिपोर्ट इस सदन के सामने पेश की जा रही है ।

COAL MINES (CONSERVATION AND SAFETY) AMENDMENT RULES

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AED CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1969, published in Notification No. G. S. R. 938 in Gazette of

India dated the 12th April, 1969, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library See No. LT—825/69].

श्री जार्ज फरनेन्डीज : मैं जानना चाहता हूँ कि डब्ल्यू० एच० प्रो० के कांस्टीट्यूशन में क्या कोई ऐसी व्यवस्था है जिस से उस रिपोर्ट को हर एक मुल्क का प्रतिनिधि मण्डल अपने देश की पार्लियामेंट के सामने तत्काल पेश करे ? यह क्या मजाक हो रहा है कि एक साल के बाद इस रिपोर्ट को यहाँ पेश किया जा रहा है। मैं मंत्री जी से जानना चाहता हूँ कि क्या कोई ऐसी व्यवस्था डब्ल्यू० एच० प्रो० के कांस्टीट्यूशन में है कि जो प्रतिनिधि मंडल हर एक मुल्क का जाता है उसके लौटने के पश्चात् सम्मेलन की रिपोर्ट को पार्लियामेंट के सामने पेश करना है, या मेहरबानी कर के एक वर्ष के बाद मंत्री जी आज इस सदन में पेश कर रहे हैं ? इस का खुलासा करें।

DR. S. CHANDRASEKHAR : Sir, I am not aware of any rule wherein the World Health Organisation has said that that the report of the national delegations ought to be submitted within a particular time.

MR. SPEAKER : Even within one year.

DR. S. CHANDRASEKHAR : I am not aware of any such stipulation.

SHRI GEORGE FERNANDES : Why is it submitted so late ?

श्री रवि राय : यह देखिये मंत्री जी कहते हैं कि मालूम नहीं है। आप इस से संतुष्ट हैं ?

MR. SPEAKER : You yourself say that it was held in May, 1968.

They had come back. But even after one year, it has not been placed on the Table of the House.

DR. S. CHANDRASEKHAR : I am not aware of the reason for the delay. But it happens to be placed here now.

SOME HON. MEMBERS—Rose

MR. SPEAKER : I would ask the hon. Minister to let us know about it.

DR. S. CHANDRASEKHAR : I shall let the House know.

ANNUAL REPORT OF DAMODAR VALLEY CORPORATION AND AUDIT REPORT THEREOF FOR 1967-68

SHRI JAGANATH RAO : Sir, on behalf of Dr. K. L. Rao I beg to lay on the Table a copy of the Annual Report of the Damodar Valley Corporation and Audit Report on the accounts thereof for the year 1967-68 under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. see No. LT—826/69]

NOTIFICATION UNDER INCOME-TAX, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table—

1. A copy of Notification Na. S. O. 1229 published in Gazette of India dated 25th March, 1969, containing corrigendum to S. O. 624 published in Gazette of India dated the 14th February, 1969, under section 296 of the Income-tax Act, 1961. [Placed in Library See No. LT-827/69]
2. A copy each of Notification No. G. S. R. 920 to 922 published in Gazette of India dated the 3rd April, 1969, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library See No. LT-828/69]
3. A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—
 - (i) G. S. R. 160 published in Gazette of India dated the 25th January, 1969, together with an explanatory memorandum.